



2026:DHC:4308-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6544/2026 & CM APPL. 32300/2026

SHRI SOURABH LUTHRA & ORS.Petitioners

Through: Mr. Vivek Kumar Tandon, Ms. Rinku Tewari, Ms. Lovie Bagga and Ms. Pooja Giri, Advs.

versus

GOVERNMENT OF NCT OF DELHI & ORSRespondents

Through: Mrs. Avnish Ahlawat, SC with Mr. Nitesh Kumar Singh, Ms. Aliza Alam and Mr. Mohnish Sehrawat, Advs. for GNCTD

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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14.05.2026

C. HARI SHANKAR, J.

1. After some hearing, Mr. Tandon, learned Counsel for the petitioners seeks liberty to withdraw this writ petition as he submits that he intends to move the Central Administrative Tribunal by way of a contempt petition.

2. Without expressing any opinion on the merits of any such contempt petition if filed, we dispose of this writ petition granting liberty as aforesaid.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

MAY 14, 2026/aky